

**Central Administrative Tribunal
Principal Bench, New Delhi**

CP No. 152/2016 in OA No.2494/2014

New Delhi, this the 15th day of November, 2016

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Dr. Brahm Avatar Agrawal, Member (J)**

Gokul Chand, aged 60 years,
S/o Sh. Bhero Singh,
Retired from of post of Vehicle Driver,
From the Office of Central Organization for Railway,
Electrification, Tilak Brige, New Delhi.
R/o 446, Narainpuri, Dhanli, Pyayori, Mathura (UP)Applicant.

(By Advocate: Mr. Yogesh Sharma)

Versus

1. Sh. Mahesh Mangla,
General Manager,
Central Organization for Railway Electrification,
Headquarter, Allahabad.
2. Sh. Birendra Sharma
Officer –in-Charge,
General Manager Camp Office,
Central Organization for Railway Electrification,
Tilak Brige, New Delhi.
3. Sh. S.K. Aggarwal,
Divisional Railway Manager,
North Central Railway, Jhansi Division
Jhansi .. Respondents

(By Advocate: Mr.R.V.Sinha for R-1& R-2, Mr. VSR Krishna for R-3)

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A):-

This Contempt Petition has been filed for alleged non-compliance of our order dated 5.5.2015 passed in OA No.2494/2015. The aforesaid order was challenged by the respondents in the Hon'ble High Court of Delhi, vide Writ Petition No. 10202/2015. However, the same was dismissed on 18.1.2016. The respondents have now challenged the order passed in the said writ petition before the Hon'ble Apex Court and the Apex Court has

issued notice in the same. Learned counsel for the respondents pleaded that in view of the aforesaid this CP may be closed at this stage. This prayer is, however, opposed by the learned counsel for the applicant, who has submitted that since no stay has been granted by the Apex Court, the respondents be directed to comply with the order subject to outcome of the SLP filed before the Apex Court.

2. However, since the Hon'ble Supreme Court has issued notice in this case and the matter is under their consideration, we close this CP at this stage. Notices issued to the alleged contemnors are discharged. The petitioner shall be at liberty to revive the same, if order of this Tribunal survives after decision in the SLP filed before the Apex Court.

(Dr. Brahm Avtar Agrawal)
Member (J)

(Shekhar Agarwal)
Member (A)

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